CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1217 OF 2000

ALLAHABAD THIS THE 29th DAY OF FEBRUARY 2008

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Ashok Kumar Son of Late Sri Man Mohan Lal, Resident of Village Maheshpur, Post Office-Industrial State, Varanasi, Commission Vendor, Varanasi.

. Applicant

By Advocate : Sri V. K. Srivastava

Versus

- Union of India through the Secretary, Ministry of Railways, New Delhi.
- The General Manager, Northern Railway, Baroda House, New Delhi.
- The Divisional Railway Manager, Northern Railway, Lucknow.
- 4. The Senior Commercial manager, Northern Railway, Lucknow.
- 5. Ine Catering Inspector,
 Northern Railway, Varanasi.

. Respondents

By Advocate : Sri P. Mathur

ORDER

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This application is filed seeking quashing of the orders dated 20.04.1999 (Annexure A-1 to Com. 'I') and the order dated 18.08.1999 (Annexure A-2 to Comp. 'I') passed by respondent no.3. The respondents have passed the order dated 20.04.1999 against the four persons. Aggrieved by the same one of the person Shri Gadan lal Kesharwani has filed OA No.1041 of 1999 in

this Tribunal. By the order dated 27.10.2007 this OA was dismissed by the detailed order. Learned counsel for the respondents submits that having regard to the order passed in OA No.1041/99 this OA does not survive for consideration and sought for the dismissal of the same.

- 2. Though the learned counsel for the applicant is not present to appreciate the contentions of the learned counsel for the respondents we have perused the pleading and the materials on record and we are prima facie satisfied that the relief sought for in this OA is with regard to quashing of the order dated 20.04.1999 and 18.08.1999. On verification from the order which was disposed of on 27.10.2007 we find that the reliefs sought are similar in nature, and as such for the same reasons this OA does not survive for consideration.
- 3. In view of the foregoing reasons and having regard to the facts mentioned above, we are of the view that this OA does not survive for consideration and accordingly the same is dismissed. No Costs.

Member-A

Member-J

/ns/